

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 44/RP/2018

In

Petition No. 235/MP/2015

Subject : Petition under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 17.9.2018 in Petition No. 235/MP/2015

Date of Hearing : 2.5.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power (Mundra) Limited & Ors.

Parties present : Ms. Aparajita Upadhyay, Advocate, AP (M)L
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Ashwin Ramanathan, Advocate, GUVNL
Ms. Ritu Apurva, Advocate, GUVNL

Record of Proceedings

Learned counsel for the Respondent, Adani Power Requested for time to file reply to the Review Petition. Learned counsel for the Review Petitioner submitted that the last opportunity may be granted to the Respondent to file reply.

2. After hearing the learned counsels for the Review Petitioner and the Respondent, the Commission directed the Respondents to file their replies as last opportunity by 24.5.2019 with an advance copy to the Review Petitioner who may file its rejoinder, if any, on or before 7.6.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D. Pant)
Deputy Chief (Law)**